

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 19406 OF 2017

Between:

Ms. Monica Rajendran, D/o Rajendran Chingaravelu, Aged about 16 years,
Occ Student, Represented by her father and guardian, Mr. Rajendran
Chingaravelu, S/o P. Chingaravelu, aged about 51 years, R/o H.No.6, Lalitha
Bloomfield, Nanakramguda Road, Khajaguda, Hyderabad 500104.

...PETITIONER

AND

1. The State of Andhra Pradesh Rep by its Secretary Higher Education Department, Secretariat, Velagapudi Guntur
2. Andhra Pradesh Admission and Fee Regulatory Committee, HACA Bhawan, Ground Floor, Opp Public Gardens and adjacent to AIR, Hyderabad - 500 004 Represented by its Chairman
3. The State of Andhra Pradesh, Rep by its Secretary, Health, Medical and Family Welfare (C1) Department, Government of Andhra Pradesh, Velagapudi, Guntur District (AP).

(Respondent No.3 is impleaded as per Court Order dated 13.07.2017 in WPMP.No.28359/2017)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or direction more particularly in the nature of writ of mandamus declaring G.O.Ms. Nos. 30 and 31, each dated 17.4.2015 issued by the 1st respondent, fixing a differential fee structure for Category-A and Category-B seats for admission into the Medical and Dental colleges in the State of Andhra Pradesh, with effect from the Academic Year 2015-16, as being illegal, arbitrary and contrary to the law laid down by the Hon'ble Supreme Court of India in PA Inamdar Vs State of Maharashtra(2005 (6) SCC 537), Islamic Academy of Education and another vs State of Karnataka(2003 (6) SCC 697) and TMA Pai

Foundation Vs. Union of India, (2002 (8) 481), and the law laid down by a Division Bench of this Hon'ble court in Consortium of Engineering Colleges and others Vs. State of Andhra Pradesh, reported in 2013 (3) ALD 609 (DB), and set aside the same and consequently direct the respondents to fix a uniform fee for admissions into Category-A and Category-B seats in the Medical and Dental Colleges in the State of Andhra Pradesh

I.A. NO: 1 OF 2017(WPMP. NO: 23633 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to take steps on the representations dated 15.12.2016 and 13.2.2017 given on behalf of the petitioner for the fixation of a uniform fee for "Category-A" and "Category-B" seats for the Medical and Dental Colleges in the State of Andhra Pradesh in accordance with the law laid down by the Hon'ble Supreme Court in PA Inamdar Vs State of Maharashtra(2005 (6) SCC 537), Islamic Academy of Education and another vs State of Karnataka(2003 (6) SCC 697) and TMA Pai Foundation Vs. Union of India, (2002 (8) 481), and the law laid down by a Division Bench of this Hon'ble Court in Consortium of Engineering Colleges and others Vs. State of Andhra Pradesh, reported in 2013 (3) ALD 609 (DB), pending disposal of the above writ petition

Counsel for the Petitioner: SRI. NAREN SAI REP SRI M.V. PRATAP KUMAR

Counsel for the Respondent No.1: GP FOR HIGHER EDUCATION

Counsel for the Respondent No.2: SRI C. SUDESH ANAND, SC

**Counsel for the Respondent No.3: GP FOR MEDICAL HEALTH &
FAMILY WELFARE**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.19406 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Naren Sai, learned counsel representing Mr. M.V. Pratap Kumar, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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SD/- V. KAVITHA
ASSISTANT REGISTRAR
SECTION OFFICER

To,

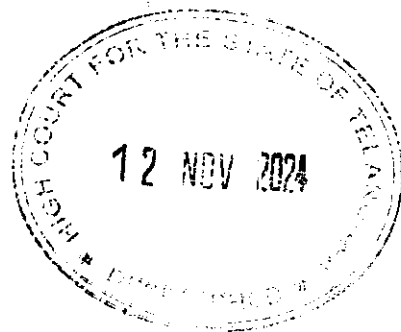
1. One CC to SRI. M.V. PRATAP KUMAR, Advocate [OPUC]
2. One CC to SRI. C .SUDESH ANAND, SC [OPUC]
3. Two CCs to GP FOR HIGHER EDUCATION ,High Court for the State of Telangana at Hyderabad [OUT]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CD Copies

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HIGH COURT

DATED:21/10/2024



ORDER

WP.No.19406 of 2017

**DISMISSING THE WRIT PETITION AS INFRUCTUOUS
WITHOUT COSTS**

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29/10/24*